

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 17.1.2019

Petition No. 383/MP/2018

Subject : Petition under Section 142 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter-alia* seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 27.4.2018 in Petition No. 126/MP/2016.

Petitioner : Bharat Aluminum Company Limited (BALCO)

Respondents : TANGEDCO and Others

Petition No. 377/MP/2018

Subject : Petition under Section 142 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter-alia* seeking initiation of appropriate action against the Respondents for non-compliance of the Order dated 18.4.2018 in Petition No. 18/MP/2017.

Petitioner : Bharat Aluminum Company Limited (BALCO)

Respondents : KSEB and Others

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Parties present : Shri Hemant Singh, Advocate, BALCO
Shri Nishant Kumar, Advocate, BALCO
Ms. Jyotsna Khatri, Advocate, BALCO
Shri Md. Zeyauddin, BALCO
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petitions have been filed for seeking initiation of action against the respondents for non-compliance of the Commission's orders dated 27.4.2018 and 18.4.2018 in Petition Nos. 126/MP/2016 and 18/MP/2017, respectively. Learned counsel for the Petitioner further submitted that pursuant to the Commission's orders, the Petitioner had raised the supplementary invoices. However, no payment has been made by the respondents till date. Learned counsel for the Petitioner requested to admit the petition and issue notice to the respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondents.



3. After hearing the learned counsel for the Petitioner, the Commission directed the respondents to file their replies by 11.2.2019, with an advance copy to the Petitioner, who may file its rejoinders, if any, by 28.2.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**